

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO FORTY-NINE REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Tenth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Tenth Lok Sabha)

THIRTIETH REPORT

(Presented on 27-4-1994)

1. The Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirtieth Report.

2. The Committee met on 25 April, 1994 for—

I. Further Examination of the Constitution (Amendment) Bill, 1994 (*Insertion of new article 330A, etc.*) by Shri Sultan Salahuddin Owaisi.

II. Allocation of time under rule 294(1)(c) of the Rules of Procedure to the resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 29 April 1994.

Further examination of the Constitution (Amendment) Bill, 1994 (Insertion of new article 330A, etc.) by Shri Sultan Salahuddin Owaisi.

3. The Bill seeks to amend the Constitution with a view to providing for reservation of seats for Muslims in the House of the People and in the Legislative Assemblies of States.

After considering all aspects of the Bill, the Committee recommend that the member may not be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

4. The Committee recommend allocation of time to resolutions as follows:—

- (1) Resolution by Shri Kashiram Rana regarding allocation of 2 hours gas to Gujarat.
- (2) Resolution by Shri Nitish Kumar regarding royalty on coal. 2 hours
- (3) Resolution by Shri Subrata Mukherjee regarding electoral 2 hours reforms.

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Recommendations

5. The Committee recommend that—

- (i) Shri Sultan Salahuddin Owaisi be *not* permitted to move for leave to introduce his Constitution (Amendment) Bill; and
- (ii) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

April 25, 1994

Vaisakha 5, 1916 (Saka)

S. MALLIKARJUNAIAH,

Chairman,

Committee on Private Members
Bills and Resolutions.